

(a) whether Government has set up “Crisis Management Centres” in all the districts of NCT of Delhi this year in all Government and Private Hospitals as promised in the Union Budget for 2014- 15, if so, progress made in this regard; and

(b) how long it may take to complete the task?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI) : (a) and (b) The Ministry of Women and Child Development (MWCD), has introduced a Centrally Sponsored Scheme for setting up One Stop Centre (one Centre in every State/UT) preferably within a hospital/medical facility. The scheme aims at facilitating/providing medical aid, police assistance, legal counseling/court case management, psycho-social counselling and temporary shelter to women affected by violence for implementation during the remaining period of Twelfth Five Year Plan *i.e.* 2015-16 and 2016-17.

Exploitation in unregistered children homes and orphanages

1756. SHRI RAVI PRAKASH VERMA : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether there are numbers of unregistered children's homes and orphanages in the country resulting increasing number of cases of child exploitation that have come to light in recent months;

(b) if so, whether the Juvenile Justice (JJ) Act is weak and needs to be strengthened to ensure that the implementation is child friendly, if so, the steps taken by Government in this regard; and

(c) whether there is any proposal to amend the JJ Act, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI) : (a) Section 34(3) of the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) provides for mandatory registration of all institutions housing children in need of care and protection with the intent of enforcing minimum standards of care for the services provided for children in these Homes. The primary responsibility of implementing the provisions of JJ Act lies with the States/UTs. The Ministry of Women and Child Development has been urging the States/UTs from time to time to take measures for effective implementation of the JJ Act such as registration of Child Care Institutions (CCIs) as per provisions of the Act, setting up of statutory structures *viz.* Child Welfare Committees and Juvenile Justice Boards, forming of inspection committees.

(b) and (c) The Government has introduced the Juvenile Justice (Care and Protection of Children) Bill, 2014 in the Lok Sabha which provides for several provisions including provisions to improve the condition of CCIs such as mandatory registration with punishment for non-compliance, at least one mandatory inspection visit every month by the Juvenile Justice Board, list of services to be provided in CCIs such as education, nutrition, counseling etc. appointment of inspection committee by the State Government and independent evaluation of functioning of structures under the Act.

Shelter homes for widows

†1757. SHRI P. L. PUNIA : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of the shelter homes operational to provide shelter to the widows across the country, the State-wise details thereof;

(b) whether Government is considering to set up the shelter homes to provide shelter to the widows throughout the country;

(c) whether Government is also considering to provide financial assistance to the institutions which will set up shelter homes; and

(d) if so, since when along with the details thereof, if not, the intention of Government in this regard?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI) : (a) to (d) The Government in the Ministry of Women and Child Development has launched Swadhar Scheme for women in difficult circumstances in the year 2001-2002. The scheme purports to address the specific vulnerability of each group of women in difficult circumstances through a home based holistic and integrated approach. Under the scheme, financial assistance is given for construction and setting up of Swadhar Shelter Homes across the country for the benefit of women in distress including widows deserted by their families and relatives and left uncared near religious places. Grant is also provided to the implementing agencies for setting up of Swadhar Homes in rented accommodation. The Scheme is implemented through Government Agencies and voluntary organizations. The inmates of these Homes are provided shelter, food, medical care, counseling etc. At present 311 Swadhar Homes are functional across the country providing rehabilitation services to more than 17,000 women who are in need. State/UT-wise list of Swadhar Homes is given in the Statement.

†Original notice of the question was received in Hindi.